

**NATIONAL COMPANY LAW TRIBUNAL**  
**CUTTACK BENCH**  
**COURT No. 1**  
**VC AND PHYSICAL (HYBRID) MODE**

ITEM No. 101  
TP No. 7/CB/2022 (Copet No. 65/2013)- H.C.  
TA No. 6/CB/2022 (IA No. 6/2022)

**Proceedings under Section 433**

**IN THE MATTER OF:**

KRSNA Minerals

.....Applicant

V/S

Pradhan Industries Ltd.

....Respondent

**Order delivered on 05/07/2024**

**Coram:**

Shri Deep Chandra Joshi, Hon'ble Member(J)

Shri Rajeev Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicants

For the Respondent

Mr. Anand Chandra Swain, Adv.

**ORDER**

**TA No. 6/CB/2022 (IA No. 6/2022)**

Learned counsel Mr. Anand Chandra Swain appeared for the petitioner.

There is no representation for the respondent. This is an application filed for seeking recall of order dated 19.07.2022.

Matter adjourned to 22.08.2024.

**TP No. 7/CB/2022 (Copet No. 65/2013)- H.C.**

Learned counsel Mr. Anand Chandra Swain appeared for the petitioner.

There is no representation for the respondent. Matter adjourned to 22.08.2024.

Sd

**Rajeev Mehrotra**  
**Member (Technical)**

Sd

**Deep Chandra Joshi**  
**Member (Judicial)**